

Sixteenth Loksabha

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Title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now, Papers to be laid on the Table. Shri Ajay Tamta.

**वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा) :** अध्यक्ष महोदया, मैं आपकी अनुमति से श्रीमती स्मृति जुबिन इरानी जी की ओर से नेशनल हैण्डलूम डेवलपमेंट कारपोरेशन लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष 2017-18 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 7332/16/17]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL):

Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2017-2018.

[Placed in Library, See No. LT 7333/16/17]

- (ii) Memorandum of Understanding between the THDC Limited and the Ministry of Power for the year 2017-2018.

[Placed in Library, See No. LT 7334/16/17]

- (iii) Memorandum of Understanding between the NHDC Limited and NHPC Limited for the year 2017-2018.

[Placed in Library, See No. LT 7335/16/17]

- (iv) Memorandum of Understanding between the NHPC Limited and Ministry of Power for the year 2017-2018.

[Placed in Library, See No. LT 7336/16/17]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2015-2016.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7337/16/17]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) The Coal Blocks Allocation Rules, 2017 published in Notification No. G.S.R.877(E) in Gazette of India dated 13<sup>th</sup> July, 2017.
- (ii) S.O.2211(E) published in Gazette of India dated 13<sup>th</sup> July, 2016, making certain amendments in Notification No. S.O.2155(E) dated 21<sup>st</sup> September, 2011.

[Placed in Library, See No. LT 7338/16/17]

**ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव):** अध्यक्ष महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ -

- (1) (एक) काउंसिल फॉर एडवांसमेंट ऑफ पीपल्स एक्शन एण्ड रूरल टेक्नोलॉजी, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) काउंसिल फॉर एडवांसमेंट ऑफ पीपल्स एक्शन एण्ड रूरल टेक्नोलॉजी, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy a copy of the Memorandum of Understanding (Hindi and English versions) between the Kamarajar Port Limited and the Ministry of Shipping for the year 2017-2018.

[Placed in Library, See No. LT 7340/16/17]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O.1765(E) published in Gazette of India dated 13<sup>th</sup> May, 2016, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (ii) S.O.2537(E) published in Gazette of India dated 27<sup>th</sup> July, 2016, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 106 (Birpur-Bihpur Section) in the State of Bihar.
- (iii) S.O.3067(E) published in Gazette of India dated 27<sup>th</sup> September, 2016, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60A (Purulia-Bankura Section) in the State of West-Bengal.
- (iv) S.O.319(E) and S.O.320(E) published in Gazette of India dated 1<sup>st</sup> February, 2017, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 30A (Fatuha-Harnaut-Barh Section) in the State of Bihar.
- (v) S.O.400(E) published in Gazette of India dated 13<sup>th</sup> February, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60A (Bankura-Purulia Section) in the State of West Bengal.
- (vi) S.O.558(E) published in Gazette of India dated 21<sup>st</sup> February, 2017, appointing the Officers, mentioned therein, as an arbitrator for the purpose of arbitration arising out of Acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.

- (vii) S.O.655(E) published in Gazette of India dated 28<sup>th</sup> February, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (viii) S.O.863(E) published in Gazette of India dated 17<sup>th</sup> February, 2017, making certain amendments in the Notification No. S.O.2537(E) dated 28<sup>th</sup> June, 2016.
- (ix) S.O.1236(E) published in Gazette of India dated 21<sup>st</sup> April, 2017, making certain amendments in the Notification No. S.O.215(E) dated 16<sup>th</sup> January, 2013 and Notification No. S.O.1391(E) dated 12<sup>th</sup> April, 2016.
- (x) S.O.1795(E) published in Gazette of India dated 6<sup>th</sup> June, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60A (Bankura-Purulia Section) in the State of West Bengal.
- (xi) S.O.1930(E) published in Gazette of India dated 16<sup>th</sup> June, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 106 (Birpur-Bihpur Section) in the State of Bihar.
- (xii) S.O.1217(E) published in Gazette of India dated 19<sup>th</sup> April, 2017, regarding rates of fees to be recovered from the users of National Highway No. 232 (New NH Nos. 31, 128 & 335)(Ambedkarnagar-Raebareilly Banda Section) in the State of Uttar Pradesh.
- (xiii) S.O.1602(E) published in Gazette of India dated 17<sup>th</sup> May, 2017, regarding rates of fees to be recovered from the users of National Highway No. 4 (Chennai-Ranipet Section) in the State of Tamil Nadu.
- (xiv) S.O.1633(E) published in Gazette of India dated 19<sup>th</sup> May, 2017, regarding rates of fees to be recovered from the users of National Highway No. 112 (Jodhpur-Pachpadra Section) in the State of Rajasthan.
- (xv) S.O.1807(E) published in Gazette of India dated 7<sup>th</sup> June, 2017, regarding rates of fees to be recovered from the users of National Highway No. 226 (in the State of Tamil Nadu.
- (xvi) S.O.1952(E) published in Gazette of India dated 20<sup>th</sup> June, 2017, regarding rates of fees to be recovered from the users of National Highway No. 76 (Chittorgarh-Udaipur Section) in the State of Rajasthan.
- (xvii) S.O.1964(E) published in Gazette of India dated 21<sup>st</sup> June, 2017, regarding rates of fees to be recovered from the users of National Highway No. 8 (Rajasthan/Gujarat Border-Ahmedabad Section) in the State of Rajasthan.
- (xviii) S.O.1456(E) published in Gazette of India dated 9<sup>th</sup> May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.

- (xix) S.O.449(E) published in Gazette of India dated 15<sup>th</sup> February, 2017, directing National Highways and Infrastructure Development Corporation Limited to exercise the function relating to the development and maintenance of the stretches, mentioned therein, in the State of Manipur.
- (xx) S.O.450(E) published in Gazette of India dated 15<sup>th</sup> February, 2017, making certain amendments in the Notification No. S.O.815(E) dated 25<sup>th</sup> May, 2007.
- (xxi) S.O.651(E) published in Gazette of India dated 28<sup>th</sup> February, 2017, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (xxii) S.O.766(E) published in Gazette of India dated 7<sup>th</sup> March, 2017, entrusting the stretches, mentioned therein, of new National Highway No. 216A to National Highway Authority of India in the State of Andhra Pradesh.
- (xxiii) S.O.795(E) published in Gazette of India dated 10<sup>th</sup> March, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxiv) S.O.796(E) published in Gazette of India dated 10<sup>th</sup> March, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Andhra Pradesh.
- (xxv) S.O.797(E) published in Gazette of India dated 10<sup>th</sup> March, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Sikkim.
- (xxvi) S.O.817(E) published in Gazette of India dated 15<sup>th</sup> March, 2017, declaring highways, mentioned therein, as new National Highways.
- (xxvii) S.O.1016(E) published in Gazette of India dated 5<sup>th</sup> May, 2017, containing corrigendum to the Notification No. G.S.R. No.817(E) dated 14<sup>th</sup> March, 2017.
- (xxviii) S.O.1017(E) published in Gazette of India dated 31<sup>st</sup> March, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxix) S.O.1018(E) published in Gazette of India dated 31<sup>st</sup> March, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Tamil Nadu.
- (xxx) S.O.1373(E) published in Gazette of India dated 1<sup>st</sup> May, 2017, declaring highways, mentioned therein, as new National Highways.
- (xxxi) S.O.1421(E) published in Gazette of India dated 5<sup>th</sup> May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.

- (xxxii) S.O.1423(E) published in Gazette of India dated 5<sup>th</sup> May, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Tamil Nadu.
- (xxxiii) S.O.1424(E) published in Gazette of India dated 5<sup>th</sup> May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxxiv) S.O.1425(E) published in Gazette of India dated 5<sup>th</sup> May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxxv) S.O.1426(E) published in Gazette of India dated 5<sup>th</sup> May, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the States of Bihar and Jharkhand.
- (xxxvi) S.O.1451(E) published in Gazette of India dated 9<sup>th</sup> May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxxvii) S.O.1452(E) published in Gazette of India dated 9<sup>th</sup> May, 2017, making certain amendments in the Notification No. S.O.2335(E) dated 25<sup>th</sup> August, 2015.
- (xxxviii) S.O.1453(E) published in Gazette of India dated 9<sup>th</sup> May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005..
- (xxxix) S.O.1454(E) published in Gazette of India dated 9<sup>th</sup> May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xl) S.O.1455(E) published in Gazette of India dated 9<sup>th</sup> May, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Jharkhand.
- (xli) S.O.1663(E) published in Gazette of India dated 23<sup>rd</sup> May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xlii) S.O.1664(E) published in Gazette of India dated 23<sup>rd</sup> May, 2017, entrusting the stretches and new National Highway No. 107 to National Highway Authority of India in the State of Bihar.
- (xliii) S.O.1694(E) published in Gazette of India dated 26<sup>th</sup> May, 2017, making certain amendments in the Notification No. S.O.30(E) dated 5<sup>th</sup> January, 2017.
- (xliv) S.O.1796(E) published in Gazette of India dated 6<sup>th</sup> June, 2017, declaring highways, mentioned therein, as new National Highways.
- (xlv) S.O.1797(E) published in Gazette of India dated 6<sup>th</sup> June, 2017, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.

- (xlvi) S.O.1798(E) published in Gazette of India dated 6<sup>th</sup> June, 2017, declaring highways, mentioned therein, as new National Highways.
- (xlvii) S.O.1991(E) published in Gazette of India dated 23<sup>rd</sup> June, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xlviii) S.O.1993(E) published in Gazette of India dated 23<sup>rd</sup> June, 2017, declaring highways, mentioned therein, as new National Highways.
- (xlix) S.O.1994(E) published in Gazette of India dated 23<sup>rd</sup> June, 2017, declaring highways, mentioned therein, as new National Highways.
- (l) S.O.1995(E) published in Gazette of India dated 23<sup>rd</sup> June, 2017, declaring highways, mentioned therein, as new National Highways.
- (li) S.O.2015(E) published in Gazette of India dated 23<sup>rd</sup> June, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (3) Ten statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (ix) of (2) above.

[Placed in Library, See No. LT 7341/16/17]

(4) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- (i) The Central Motor Vehicles (First Amendment) Rules, 2017 published in Notification No. G.S.R.121(E) published in Gazette of India dated 10<sup>th</sup> February, 2017.
- (ii) The Central Motor Vehicles (Second Amendment) Rules, 2017 published in Notification No. G.S.R.120(E) published in Gazette of India dated 10<sup>th</sup> February, 2017.
- (iii) The Central Motor Vehicles (Third Amendment) Rules, 2016 published in Notification No. G.S.R.240(E) published in Gazette of India dated 14<sup>th</sup> March, 2017.
- (iv) The Central Motor Vehicles (Fourth Amendment) Rules, 2017 published in Notification No. G.S.R.247(E) published in Gazette of India dated 15<sup>th</sup> March, 2017.
- (v) The Central Motor Vehicles (Fifth Amendment) Rules, 2017 published in Notification No. G.S.R.271(E) published in Gazette of India dated 21<sup>st</sup> March, 2017.

- (vi) The Central Motor Vehicles (Sixth Amendment) Rules, 2017 published in Notification No. G.S.R.424(E) published in Gazette of India dated 1<sup>st</sup> May, 2017.
- (vii) The Central Motor Vehicles (Seventh Amendment) Rules, 2017 published in Notification No. G.S.R.423(E) published in Gazette of India dated 1<sup>st</sup> May, 2017.
- (viii) The Central Motor Vehicles (Eighth Amendment) Rules, 2017 published in Notification No. G.S.R.485(E) published in Gazette of India dated 19<sup>th</sup> May, 2017.
- (ix) S.O.1374(E) published in Gazette of India dated 1<sup>st</sup> May, 2017 making certain amendments in Rule 108 related to allowing vehicles to use multi coloured red, blue and white light on its top for the duties, mentioned therein.
- (x) The Central Motor Vehicles (Tenth Amendment) Rules, 2017 published in Notification No. G.S.R.643(E) published in Gazette of India dated 27<sup>th</sup> June, 2017.
- (xi) The Central Motor Vehicles (Ninth Amendment) Rules, 2017 published in Notification No. G.S.R.633(E) published in Gazette of India dated 23<sup>rd</sup> June, 2017.
- (xii) The Motor Vehicles (Driving) Regulations, 2017 published in Notification No. G.S.R.634(E) published in Gazette of India dated 23<sup>rd</sup> June, 2017.

[Placed in Library, See No. LT 7342/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV BALYAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2017-2018.

[Placed in Library, See No. LT 7343/16/17]

- (2) Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2017-2018.



[Placed in Library, See No. LT 7344/16/17]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2013-2014.
- (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7345/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table a copy of the Aircraft (Third Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.448(E) in Gazette of India dated 9<sup>th</sup> May, 2017 under Section 14A of the Aircraft Act, 1934.

[Placed in Library, See No. LT 7346/16/17]

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